

STATE VS SALMAN KHAN  
FIR No : 236/19  
P.S : MADHU VIHAR, Delhi  
U/sec.307/354/324/34 of IPC

**11.05.2020**

**In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.**

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. Amitabh Kumar, Ld. Counsel for the applicant/accused having Mobile No. 9311351510 (through video conferencing).

In the present case Ld. Counsel for the applicant submits that charge-sheet has been filed after 90 days of the arrest of the accused. However, this fact is not clear from the record. Let the fresh report be called from the IO regarding clarification of date of filing of the charge-sheet.

Be put up for reply/report/arguments on 14.05.2020.

**A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.**

**(DEVENDRA KUMAR SHARMA)  
DUTY ADDL. SESSIONS JUDGE  
SHAHDARA DISTT./KKD/  
DELHI/11.05.2020**

STATE VS PRAVEEN KUMAR, S/o Sh. Rohtash Kumar  
FIR No : 387/16  
P.S : FARSH BAZAR, Delhi  
U/sec.201/302/306/498A/34 of IPC

**11.05.2020**

**In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application for 45 days filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.**

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. Y. K Sharma, Ld. Counsel for the applicant/accused having Mobile No.9654632919 (through video conferencing).

No report is filed.

Let the fresh report be called along-with the verification report of medical documents.

Be put up for reply/report/arguments, as prayed on 13.05.2020.

**A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.**

**(DEVENDRA KUMAR SHARMA)  
DUTY ADDL. SESSIONS JUDGE  
SHAHDARA DISTT./KKD/  
DELHI/11.05.2020**

STATE VS AJAY SHARMA  
Application No.09  
FIR No : 90/19, P.S : SHAHDARA, Delhi  
U/sec.302/341/201/147/148/120B/34 of IPC

**11.05.2020**

**In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.**

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh Jitender Sethi, Ld. Counsel for the applicant/accused (through video conferencing).

Sh. Jyoti Rana Ld. Counsel for the complainant.

IO/Insp. Prahlad Kumar is present through video conferencing.

A report is received from Jail Superintendent regarding the medical condition of the accused. However, the report is not clear as to whether the case of the applicant/accused is covered within the guidelines of Hon'ble High Court regarding the illness.

Let the fresh report be called from the concerned Jail Superintendent as to whether the case of the accused is covered or not in view of the guidelines of Hon'ble High court for release of UTP on the ground of serious illness.

Be put up for report/arguments on 13.05.2020.

**A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.**

(DEVENDRA KUMAR SHARMA)  
DUTY ADDL. SESSIONS JUDGE  
SHAHDARA DISTT./KKD/  
DELHI/11.05.2020

STATE VS. KELECHI KENNETH @ JACOB  
FIR No 24/18  
P.S : Farsh Bazar, Delhi  
U/sec.420/489B/489C/489E/120B/34 of IPC  
66D of I.T ACT & 14.F Act.

11.05.2020

**In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.**

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. Anoop Gupta, Ld. Counsel for the applicant/accused having Mobile No.9810181176/8308365620 (through video conferencing).

Report is received.

In the present case charge-sheet has already been filed but due to prevailing situation CDR cannot be summoned.

It is submitted on behalf of the applicant/accused that no recovery was made from the accused.

In absence of the charge-sheet and in prevailing circumstances the presence of the IO through video conferencing is necessary who is not available even through video conferencing.

Let he be summoned for the next date of hearing to appear through video conferencing.

As prayed, be put up for arguments on 14.05.2020.

**A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.**

**(DEVENDRA KUMAR SHARMA)  
DUTY ADDL. SESSIONS JUDGE  
SHAHDARA DISTT./KKD/  
DELHI/11.05.2020**

STATE VS .SHIVAM TOMAR S/o Prem Tomar  
FIR No : 23/20, P.S : SHAHDARA, Delhi  
U/sec.363/376/506 of IPC & 6 of POCSO Act

11.05.2020

**In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.**

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh Arun Gaur, Ld. Counsel for the applicant/accused having Mobile No.9871321832 (through video conferencing).

IO SI Pista Sharma is present.

Reply is filed.

Heard. I have perused the record.

There is no date of operation is fixed of the mother of the accused.

At this stage Ld. Counsel for the accused submits that the date of operation will be fixed today itself and he will supply the copy of the same to the IO for the purpose of verification.

In view of the same, as prayed, be put up for report/arguments on 12.05.2020.

Let the fresh report be called from the IO for next date of hearing.

**A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.**

(DEVENDRA KUMAR SHARMA)  
DUTY ADDL. SESSIONS JUDGE  
SHAHDARA DISTT./KKD/  
DELHI/11.05.2020

FIR NO.471/18  
PS HARSH VIHAR  
U/S 307 IPC  
STATE VS. Pradeep Sharma @ Munnu

11.05.2020

**In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present bail application filed on behalf of the applicant/accused Vikas Bharti U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.**

Present: Ms. Sushma Badhwar Ld. Addl. P.P. for the State.

Sh. Ramvir Singh Ld. Counsel for the applicant/accused.

IO ASI Sufal Ram PS Harsh Vihar is present.

Reply is filed on behalf of the IO.

It is submitted on behalf of the accused that accused was granted interim bail for 45 days in view of the direction of the Hon'ble High Court and now the order has been passed by the Hon'ble High Court for aumative extension of the said period and therefore, he does not wish to press the application.

In this regard, his consent and signature has been obtained on the application itself.

In view of the same, the application is dismissed as withdrawn.

Application is disposed off accordingly.

**A copy of the order be sent to the Computer Branch for uploading the same on the website.**

**Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.**

**(DEVENDRA KUMAR SHARMA)  
DUTY ADDL. SESSIONS JUDGE  
SHAHDARA DISTT./KKD/  
DELHI/11.05.2020**

STATE VS. MOHD. SALMAN, S/o Mohd. Usman  
FIR No : 60/20  
P.S : ANAND VIHAR, Delhi  
U/sec.392/397/411 r/w Sec.34 of IPC & Sec.25/27 of Arms Act.

**11.05.2020**

**In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.**

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Mohd. Irfan, Ld. Counsel for the applicant/accused (through video conferencing).

IO SI Rajender Singh is present with case file.

He has filed his reply.

Heard. Perused the record.

No reply regarding verification of medical document is filed stating that no such document was supplied. Let the documents be supplied to the IO by the party.

Fresh report be called regarding the verification of medical documents.

Be put up for reply/arguments on 13.05.2020.

**A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.**

**(DEVENDRA KUMAR SHARMA)  
DUTY ADDL. SESSIONS JUDGE  
SHAHDARA DISTT./KKD/  
DELHI/11.05.2020**

STATE VS. RAJESH KUMARI  
FIR No :07/19  
P.S : SHAHDARA, Delhi  
U/sec.498a/304b/120B/34 of IPC & Sec.25/27 of Arms Act.

**11.05.2020**

**In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.**

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. Manoj Kumar, Ld. Counsel for the applicant/accused (through video conferencing).

IO Inspector Yuvraj Prasad through V.C.

Reply has been filed. However, no verification report regarding the family of the applicant/accused has been filed. Let the same be called for the next date of hearing through IO.

Be put up for reply/arguments on 15.05.2020.

**A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.**

**(DEVENDRA KUMAR SHARMA)  
DUTY ADDL. SESSIONS JUDGE  
SHAHDARA DISTT./KKD/  
DELHI/11.05.2020**



STATE VS. MOHD. ANEESH QURESHI @ SAJJU  
FIR NO.173/19  
PS JAFRABAD  
U/S 302/201/202/203 IPC

11.05.2020

**In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant/accused Mohd. Aneesh Qureshi @ Sajju U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.**

Present: Ms. Sushma Badhwar Ld. Addl. P.P. for the State (through video conferencing).

None for for the applicant/accused.

IO SI Vineet Pratap Singh from PS Anand Vihar present with case file.

Reply received on behalf of Insp. Ram Mehar Singh, SHO PS Jafrabad.

Perused the same.

Till 02:30 pm the mobile phone of the counsel for the accused has been found switched off despite repeated calls since morning.

I have perused the record.

The present application has been filed for interim bail of the accused on medical grounds. However, no medical documents has been attached in support of medical grounds.

Accused is facing trial u/s 302 of CrP.C. and other provisions of IPC. Thus, the nature of the allegation levelled against the accused is of serial nature. In absence of any medical documents and in vew of the report, no ground for interim bail is made out. Accordingly, application is dismissed. Nothing discussed here-in-above shall tantamount to be an expression of opinion on the merits of the case.

Application is disposed off accordingly.

**A copy of the order be sent to the Computer Branch for uploading the same on the website.**

**A copy of the order be also sent to concerned Jail Superintendent.**

**Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.**

**(DEVENDRA KUMAR SHARMA)  
DUTY ADDL. SESSIONS JUDGE  
SHAHDARA DISTT./KKD/  
DELHI/11.05.2020**

STATE VS. RAM AVTAR SINDRIYA

FIR No : 585/17

P.S : ANAND VIHAR, Delhi

U/sec.406/420/34 of IPC

11.05.2020

In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. Swaran Singh, Ld. Counsel for the applicant/accused (through video conferencing).

IO SI Vineet Pratap Singh is present with case file from PS Anand Vihar.

He has filed reply of present bail application.

In the present case chargesheet has already been filed.

During the course of arguments, it is revealed that the IO of the present case is not available.

No copy of the chargesheet has been attached alongwith the application. Ld. Counsel for the accused submits that he may be given time. Hence, as prayed, be put up for arguments on 18.05.2020 before Court Concerned.

In the meantime counsel for the accused may file the copy of the chargesheet for the perusal of the record.

**A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.**

(DEVENDRA KUMAR SHARMA)  
DUTY ADDL. SESSIONS JUDGE  
SHAHDARA DISTT./KKD/  
DELHI/11.05.2020

STATE VS RAJPAL SINGH S/o Sh. Baljeet Singh  
FIR No : 52/20  
P.S : JAFRABAD (CRIME BRANCH)  
U/sec.147/148/149/302/120-B/34 of IPC

**11.05.2020**

**In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.**

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. Ashok Kumar, Ld. Counsel for the applicant/accused having Mobile No.9313741235/9818729908 (through video conferencing).

Reply to the bail application is filed. However, no reply has been filed regarding the verification of medical documents.

Let the fresh reply be called from the concerned IO for 13.05.2020.

Documents pertaining to medical treatment be also sent to the IO through concerned branch.

**A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.**

**(DEVENDRA KUMAR SHARMA)  
DUTY ADDL. SESSIONS JUDGE  
SHAHDARA DISTT./KKD/  
DELHI/11.05.2020**

STATE VS. NITIN RAWAL  
S/o Sh. Jagbir Singh  
FIR No : 562/18  
P.S : JAFRABAD, Delhi  
U/sec.324/326/326B/394/397/34 of IPC

**11.05.2020**

**In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the accused applicant/accused Nitin Rawal U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.**

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

None for the applicant/accused having Mobile No.9213141548 (through video conferencing).

No fresh report is filed. On telephone Ld. Counsel for the accused has also sought time. Let the fresh verification report be called from the concerned IO in terms of previous order.

Be put up for report/arguments on 18.05.2020.

**A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.**

**(DEVENDRA KUMAR SHARMA)  
DUTY ADDL. SESSIONS JUDGE  
SHAHDARA DISTT./KKD/  
DELHI/11.05.2020**

FIR NO.140/18  
PS SHAHDARA  
U/S 392/397/34 IPC  
STATE VS. VIKAS BHARTI

11.05.2020

**In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present bail application filed on behalf of the applicant/accused Vikas Bharti U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.**

Present: Ms. Sushma Badhwar Ld. Addl. P.P. for the State.

Sh. R.K. Singh Ld. Counsel for the applicant/accused.

Reply received on behalf of Insp. Youdh Bir Singh, SHO PS Shahdara.

Reply perused.

In the present case public witnesses are yet to be examine. The accused has been chargesheeted alongwith other co-accused for the offence of murder. There are other five cases in which accused was found involved. Even he has been identified by the public witness in judicial TIP.

At this stage Ld. Counsel for the applicant/accused submits that he wants to withdraw the present application. Otherwise also no ground for bail is made out and present bail application is dismissed as withdrawn. Nothing discussed here-in-above shall tantamount to be an expression of opinion on the merits of the case.

Application is disposed off accordingly.

**A copy of the order be sent to the Computer Branch for uploading the same on the website.**

**Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.**

**(DEVENDRA KUMAR SHARMA)  
DUTY ADDL. SESSIONS JUDGE  
SHAHDARA DISTT./KKD/  
DELHI/11.05.2020**

STATE VS GHANSHYAM SHARMA S/O SH. RAVINDER SHARMA  
FIR No : 0163/2020  
P.S : FARSH BAZAR, DELHI  
U/sec.307/34 of IPC & 25/27/54/59 ARMS ACT

**11.05.2020**

**In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.**

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Ms. Sarita Gupta, Ld. Counsel for the applicant/accused having Mobile No. 9582077116 (through video conferencing).

IO SI Ashok Rajbania is present with case filed.

Arguments heard. Record perused.

In the present case it has been submitted on behalf of the applicant/accused that accused is innocent; he has been falsely implicated in the present case; that he was not present at the time of alleged incident but has only caught through along-with co-accused Lalit Nagar when he he met him in the market where he has gone to purchase medicine; the co-accused Lalit Nagar asked him to come to the next square where complainant was found present; that there was arguments between the co-accused and complainant as there was previous enmity between them and present applicant only tried to pacify both of them; that he left the company of co-accused and later on came to know about the present case. It has been further submitted that the applicant is the sole bread earner of the family and has no previous involvement in any other case and that the investigation in the present case has already been completed. Thus, it has been prayed that the applicant/accused may kindly be granted on bail.

On the other hand, the bail application of the applicant/accused is strongly opposed on behalf of the State and the I.O stating that investigation is still going on;

that presence of the accused is clearly seen on the spot at the time of incident in the CCTV footage collected during the investigation. It is further submitted that in case accused is released on bail, there is every likelihood that he may temper with the evidence. Hence, it was prayed that the bail application filed on behalf of the applicant/accused may kindly be dismissed.

Having heard the rival submissions on behalf of the parties and after perusal of the record **this Court is at the opinion that investigation is at the initial stage, nature of allegation against the accused is of serious nature as he has been alleged to have instigated the co-accused and prima facie his presence is clear on the spot in view of the report, hence no ground for bail is made out. Accordingly, bail application is dismissed.**

**Nothing discussed here-in-above shall tantamount to be an expression of opinion on the merits of the case.**

**A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.**

**(DEVENDRA KUMAR SHARMA)  
DUTY ADDL. SESSIONS JUDGE  
SHAHDARA DISTT./KKD/  
DELHI/11.05.2020**



STATE VS SALMAN @ KHAN S/O Mr. Naushad  
FIR No : 571/19  
P.S : WELCOME, Delhi  
U/sec.302/120-B/34 of IPC & 25/27 of Arms Act

11.05.2020

**In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.**

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. Prashant Kumar Dubey, Ld. Counsel for the applicant/accused having Mobile No. 9990499575 (through video conferencing).

IO SI Rakesh is present

Report is received from Jail Superintendent.

Arguments heard. Record is perused.

As per report received from the Jail Superintendent, the accused Salaman is being properly treated.

Ld. Counsel for the applicant submits that since it is clear from the report that accused has received serious injuries and is unable to feed himself properly in view of the broken teeth and jaws. It is prayed that he may kindly be released on interim bail for the purposes of his treatment.

Bail application is opposed on behalf of the State on the ground that there is no ground made out for release of the accused for his treatment as he is being treated properly.

Having heard the rival submissions on behalf of the parties and considering the nature of the allegations against the accused which is committing of murder and in view of the report received from the Jail Superintendent, no ground for interim bail is made out. Accordingly, application is dismissed. Nothing discussed here-in-above shall tantamount to be an expression of opinion on the merits of the case.

A copy of the order be sent to Concerned Jail Superintendent.

A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.

(DEVENDRA KUMAR SHARMA)  
DUTY ADDL. SESSIONS JUDGE  
SHAHDARA DISTT./KKD/  
DELHI/11.05.2020

STATE VS RAHID MIRZA  
FIR No : 269/13  
P.S : SHAHDARA, Delhi  
U/sec.302/34 of IPC

11.05.2020

**In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.**

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. Abbas Khan, Ld. Counsel for the applicant/accused having Mobile No. 9990369029 (through video conferencing).

Reply/report has been filed.

Arguments heard. Record is perused.

It is submitted on behalf of the applicant/accused that father of the accused /applicant is suffering from paralysis and is being treated by the local doctor/Hakim. It has been further submitted that there is nobody in the family to look after the family of the applicant. It has been further submitted that due to prevailing circumstances, family of the applicant is in the verge of starvation. Thus, it has been prayed that the accused may kindly be released on interim bail.

On the other hand bail application is opposed on behalf of the State on the ground that no medical document of the treatment is attached, father of the accused is paralysed for last four 6-7 years and sister is looking after the parents. Hence, it is prayed that accused should not be released on interim bail.

Having heard the rival submissions of the parties and considering the nature of the allegation that the accused is facing trial for the offence of murder, there is no document pertaining to medical treatment and family is being look after by the sister, there is no ground of interim bail is made out at this stage. Accordingly, bail

application of the accused stands dismissed. Nothing discussed here-in-above shall tantamount to be an expression of opinion on the merits of the case.

**A copy of the order be also sent to concerned Jail Superintendent.**

**A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.**

**(DEVENDRA KUMAR SHARMA)  
DUTY ADDL. SESSIONS JUDGE  
SHAHDARA DISTT./KKD/  
DELHI/11.05.2020**

STATE VS. DEEPAK & ARUN @ ANNU  
FIR No : 0005/20  
P.S : NAND NAGRI, Delhi  
U/sec.307/34 of IPC

11.05.2020

In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present joint anticipatory bail application filed on behalf of both the applicant's/accused persons Deepak and Arun @ Annu U/Sec.438 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Ms. Anita Dhingra, Ld. Counsel for the applicant/accused (through video conferencing).

At this stage Ld. Counsel for the applicant submits that she does not want to press the present application at this stage and wish to withdraw the same.

Heard. In view of his submissions, present application stands dismissed as withdrawn.

Request and signature of Ld. Counsel is acknowledged on the application.

Application is disposed off accordingly.

**A copy of the order be sent to the Computer Branch for uploading the same on the website.**

Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.

**(DEVENDRA KUMAR SHARMA)  
DUTY ADDL. SESSIONS JUDGE  
SHAHDARA DISTT./KKD/  
DELHI/11.05.2020**

STATE VS MADAN LAL S/9 Late Dal Chand  
FIR No : 351/16  
P.S : HARSH VIHAR, Delhi  
U/sec.376 of IPC & 6 of POCSO ACT

11.05.2020

**In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.**

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. S.K. Tiwari, Ld. Counsel for the applicant/accused having Mobile No.9213842189 (through video conferencing).

At this stage Ld. Counsel for the applicant submits that he does not want to press the present application at this stage and wish to withdraw the same.

Heard.

In view of his submissions, present application stands dismissed as withdrawn.

Request and signature of Ld. Counsel is acknowledged in the application itself.

Application is disposed off accordingly.

**A copy of the order be sent to the Computer Branch for uploading the same on the website.**

**Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.**

(DEVENDRA KUMAR SHARMA)  
DUTY ADDL. SESSIONS JUDGE  
SHAHDARA DISTT./KKD/  
DELHI/11.05.2020

STATE VS. VIPIN ROCKY  
FIR No : 12/20  
P.S : ANAND VIHAR, Delhi  
U/sec.392/394/34 of IPC

11.05.2020

**In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.**

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. Mukesh Kumar, Ld. Counsel for the applicant/accused having Mobile No. 9212509018/9818035311 (through video conferencing).

IO SI Vineet Pratap Singh is present with case file.

Reply is filed however, no verification regarding the medical document has been filed on the ground that no medical documents has been supplied. Let the copy of the medical documents be sent to the IO.

IO to file the fresh report regarding verification of medical documents.

Be put up for reply/arguments on 13.05.2020.

**A copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.**

(DEVENDRA KUMAR SHARMA)  
DUTY ADDL. SESSIONS JUDGE  
SHAHDARA DISTT./KKD/  
DELHI/11.05.2020

STATE VS ASIF CHAUDHARY S/o Shahid Chaudhary  
FIR No : 827/14  
P.S : Nand Nagri, Delhi  
U/sec.394/397/174-A/34 of IPC

11.05.2020

In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present interim bail application filed on behalf of the applicant/accused U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.

Pr.: Ms. Sushma Badhwar, Ld. Addl. P.P for the State (through video conferencing).

Sh. Arif Liyaquat Ld. Counsel for the applicant/accused having Mobile No.8826239432 (through video conferencing).

No report has been received.

Let the fresh report be called from the concerned IO.

Be put up for reply/arguments on 14.05.2020.

A copy of the order be sent to the Computer Branch for uploading the same on the website.

Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.

(DEVENDRA KUMAR SHARMA)  
DUTY ADDL. SESSIONS JUDGE  
SHAHDARA DISTT./KKD/  
DELHI/11.05.2020



M/s The Pharmacy a unit of M/s South Delhi Distributors  
Vs.  
The Estate Officer and others.

11.05.2020

**Fresh Appeal under PP Act has been filed and is taken up in view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic.**

Present: Sh. Shekhar Kundoo Ld. Counsel for the petitioner/appellant.

Arguments is heard through Cisco Webex App.

Record is perused.

There is direction on behalf of the Ld. District Judge that these appeals will be heard by the Duty ASJ/ADJ.

Let the notice of the petition be issued to the respondent through ordinary process on filing of PF/RC as well as through E-mail on taking steps on behalf of the petitioner/appellant.

Be put up for reply if any/arguments on 15.05.2020 as prayed.

**A copy of the order be sent to the Computer Branch for uploading the same on the website.**

**Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.**

(DEVENDRA KUMAR SHARMA)  
DUTY ASJ/ADJ/SHD/KKD COURTS, DELHI  
11.05.2020

STATE VS. RAJ KUMAR  
SC No.261/16  
FIR NO.328/15  
PS NAND NAGRI  
U/S 302/307/34 IPC

11.05.2020

**In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present application seeking permission for extension of interim bail application filed on behalf of the accused applicant/accused Raj Kumar U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.**

Present: Ms. Sushma Badhwar Ld. Addl. P.P. for the State.

Sh. Lalit Kumar Ld. Counsel for the applicant/accused.

No report has been received.

Let the fresh report be called from the concerned IO.

Be put up for report on 12.05.2020.

**A copy of the order be sent to the Computer Branch for uploading the same on the website.**

**Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.**

(DEVENDRA KUMAR SHARMA)  
DUTY ASJ/SHD/KKD COURTS, DELHI  
11.05.2020

FIR NO.270/18  
PS Anand Vihar  
U/S 392/397/34 IPC  
STATE VS. Samar

11.05.2020

**In view of the Office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi issued in the wake of Corona Virus (COVID -19) Pandemic, the present bail/interim bail application filed on behalf of the applicant/accused Samar U/Sec.439 of Cr. P.C has been put before the undersigned and heard through Video Conferencing using Cisco Webex App.**

Present: Ms. Sushma Badhwar Ld. Addl. P.P. for the State.

Sh. Abdul Gaffar Ld. Counsel for the applicant/accused.

IO SI Vineet Pratap Singh from PS Anand Vihar present with case file.

Reply is filed.

Heard through video conferencing.

At this stage Ld. Counsel for the applicant submits that he does not want to press the present application at this stage and wish to withdraw the same.

His statement is obtained in this regard on the application itself.

In view of his submissions, present application stands dismissed as withdrawn.

Application is disposed off accordingly.

**A copy of the order be sent to the Computer Branch for uploading the same on the website.**

**Copy of the order be also sent to the A.O(Judicial) who shall supply the same to the parties in terms of office Order No.2240-2260/Judl./SHD/2020 Dt.02.05.2020 of the Ld. District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.**

(DEVENDRA KUMAR SHARMA)  
DUTY ASJ/SHD/KKD COURTS, DELHI  
11.05.2020